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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

1.

+ ITA 1093/2010

POWER FINANCE CORP LTD ..... Appellant  
Through: Ms. Mahua Kalra, Advocate.

versus

ADDL COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mr. Anshul Sharma, Advocate for  
Ms. Prem Lata Bansal, Advocate.

**With**

2.

+ ITA 1095/2010

POWER FINANCE CORPO LTD ..... Appellant  
Through: Ms. Mahua Kalra, Advocate.

versus

ADDL COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mr. Anshul Sharma, Advocate for  
Ms. Prem Lata Bansal, Advocate.

**With**



3.  
+ ITA 1097/2010

POWER FINANCE CORPO LTD ..... Appellant  
Through: Ms. Mahua Kalra, Advocate.

versus

ADDL COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mr. Anshul Sharma, Advocate for  
Ms. Prem Lata Bansal, Advocate.

**And**

4.  
+ ITA 1125/2010

POWER FINANCE CORP LTD ..... Appellant  
Through: Ms. Mahua Kalra, Advocate.

versus

ADDL COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mr. Anshul Sharma, Advocate for  
Ms. Prem Lata Bansal, Advocate.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE MANMOHAN**



**ORDER**  
**13.08.2010**

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**CM No. 14069/2010 in ITA No. 1097/2010 (exemption)**  
**CM No. 14102/2010 in ITA No. 1125/2010 (exemption)**

Allowed, subject to all just exceptions.

Accordingly, applications stand disposed of.

**CM No. 14066/2010 in ITA No. 1093/2010**  
**CM Nos. 14070-71/2010 in ITA No.1097/2010**

These are the applications for condonation of delay in filing and refiling of the appeals.

Having heard learned counsel for the parties and regard being had to the assertions made in the applications, we find sufficient cause for condonation of delay and, accordingly, delay in filing and refiling the appeals is condoned.

Accordingly, applications stand disposed of.

**ITA Nos. 1093/2010, 1095/2010, 1097/2010 and 1125/2010**

Heard Ms. Mahua Kalra, learned counsel for the appellant.

It is submitted by Ms. Mahua Kalra, learned counsel for the appellant that prior approval from the Committee on Disputes (COD) has not yet been obtained.



In view of the aforesaid, we are not inclined to interfere with the appeals *in praesenti*. The appeals stand dismissed.

Needless to say, after obtaining the requisite approval from the Committee on Disputes, appellant can refile the appeals.

*Manish*  
**CHIEF JUSTICE**

*Manish*  
**MANMOHAN, J**

**AUGUST 13, 2010**

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